NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.848 /(MAH)/2017 CA No.

CORAM:

Present: SHRI M.K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.05.2017

NAME OF THE PARTIES:

Pratibha Textile Industries

V/s.

J. J. Fabrics Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

S. M. Year Adv. for petition

DESIGNATION

SIGNATURE

Adv. 115717

ORDER T.C.P. No. 848/I&BP/NCLT/MB/MAH/2017

- The Learned Representative for the Petitioner is present.
- The matter is listed for the first time today.
- 3. This is a case of Operational Creditor. Form No. 5 is on record, according to which the debt amount is Rs. 9,81,254/-.
- The Petitioner has not informed the name of the Insolvency Professional.
- 5. From the side of the Petitioner, it is intimated that according to the latest development, vide Proceedings u/s 138 of the Negotiable Instruments Act, settlement is arrived at between the parties on 25.04.2017, according to which, Post Dated Cheques of the amount of Rs. 2,60,727/- have been promised to be paid to the Petitioner.

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- The Learned Counsel of the Petitioner stated that he undertakes the responsibility to serve a Notice on the Respondents on or before 22nd May, 2017 and also informed the name of the Interim Insolvency Professional.
- 7. The Petitioner can also rectify the amount of debt under Column (1) of Part (4) of Form No. 5.
- 8. To comply these directions now listed for hearing on 6th June, 2017.

Sd/-

M.K. Shrawat Member (Judicial)

Dated: 01.05.2017